NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.42/KB/2016

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

	Name of the Company	Yogendra Pal Jain & Anr-Vs-South Eastern Carriers (P) Ltd.		
	Under Section	241/242	-	
		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. SATADEEP BHATTACHARIYA, ADVOCATE 2. SHIV RATAN KAKRANIA, ADVOCATE 3. SANJEEB SENI, ADVOCATE 4. RITIKA SHROFF, ADVOCATE 4. RITIKA SHROFF, ADVOCATE				Sanjeet fern' Adocte Deted: 07:02:2018
	1. AJAY GAGGAR 2. RAKHI PURNIMA	(for petitioners	Bul 07/02/18
	1. Devoyata B	STONSE	For Ropoll	1.2.18

ORDER

- Ld. Counsel for the petitioners and the respondent nos. 1, 5 and 6 is present.
- Ld. Counsel appearing on behalf of the respondent no. 1 submitted that he is appearing for the respondent no.1 and has to file Vakalatnama and sought leave to file the Vakalatnama on behalf of the respondent no. 1.

Ld. Counsel appearing on behalf of the petitioners submits that another Counsel is appearing in the matter on behalf of respondent no. 1.

Ld. Counsel appearing on behalf of the respondent no.1 is directed to file Vakalatnama along with the No Objection Certificate from the Counsel who has already entered his appearance, if any.

The case is part heard, to be heard in the regular bench, and hence list it on 01/03/2018.

(Jinan K.R.) Member (J)

Sd